

adopt progressive pricing policies, including systems of cross subsidy.

5. While the present approach of environmental improvement of slums be continued, certain factors such as realistic financial norms, proper identification of responsibility of various agencies involved, cost recovery integration of physical improvement programme with schemes for pre-schools, nutrition, health and employment, taking up urban community development, maintenance of assets need to be looked into. The problem of squatters on private land should be tackled on a priority basis.
6. Implementation of schemes to supply more water to slum areas should be speeded up, and a massive programme of pour flush latrines, where water-borne sewerage is not feasible/affordable in the near future, should be taken up.
7. The State Governments should conduct comprehensive surveys in all cities with a population of over 1 lakh people (to begin with) as per the 1981 Census and prepare detailed slum improvement master plans for these cities.
8. Low income people should be encouraged to form cooperatives in order to meet their shelter requirements through positive efforts on the part of the concerned Government Departments by giving them the requisite assistance and guidance.
9. A full-scale review of slum legislation in India, addressing itself to strengthening the legislation to facilitate improvement programmes in squatter settlements, upgradation of slums in built up areas, speedier acquisition of private lands under slums and grant of tenure to residents of improved slums, should be undertaken by the Ministry of Works and Housing.
10. The State Governments should make more vigorous use of the existing legislation on slums, particularly in

the matter of acquisition of private land under slums on payment of a multiple of the actual rent.

11. The real impact on the lower income groups should be borne in mind while undertaking a review of rent control, urban land ceiling and land acquisition for urban development.
12. All public agencies, like Housing Boards, engaged in shelter as an essential pre-requisite to expanding the scope of housing programmes for the poor, should concentrate development of land and infrastructure and cut down their house construction programmes to the minimum.
13. The suggested reorientation of public agencies can be assisted by inducing the participation of non-governmental agencies in the provision of shelter programmes for the poor. In organising the poor for self-help, whether for construction of low cost houses or delivery of basic environmental or social services, the voluntary agencies, either non-profit professional organisations or small community groups, should be encouraged to play specific roles.
14. With a view to augmenting the efforts currently being made to provide housing finance for the poor through formal institutional channels, organisational arrangements should be worked out for encouraging the housing finance agencies like the Housing Development and Finance Corporation to enter the housing market for this category of population.

#### Persons Killed in Police Custody in Delhi

433. DR. A. U. AZMI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many persons have been killed in the past six months in Delhi in police custody; and

(b) what are their details and reasons for killing together with action against the policemen responsible for their killings ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : (a) During the last 6 months, i.e. from 1st May, 1983 to 31st October, 1983, 4 persons have died while in police custody. These 4 persons are Ram Parshad resident of Shahdara who was arrested in a theft case, Jagdish resident of Sadar Bazar who was arrested under Section 107/151 Cr. P. C., Mohd. Arif resident of Daryaganj, who was arrested under Arms Act and Raju of Kalyanpuri who was found eye-teasing.

(b) Inquest proceedings under Section 176 Cr. P. C. are being conducted by the Sub-Divisional Magistrates in these cases to establish the cause of death. Further action will be taken on receipt of the findings of the Sub-Divisional Magistrates. However, pending receipt of enquiry report, the police officials concerned in 2 of these 4 cases have been placed under suspension.

#### Acceptance of Bails by Asstt. Commissioners of Police

434. SHRI RAJNATH SONKAR SHASTRI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that people arrested under Sec. 107/151 Cr. P. C. are bailed out by the Assistant Commissioners of Police;

(b) if so, whether the bails are accepted in the office of the Assistant Commissioners of Police only during working hours on all days of the bails can also be accepted by the ACPs at their residence on Sundays and holidays and after/before working hours and what are the orders on the subject; and whether a copy thereof will be laid on the Table of the House;

(c) whether bail forms are not available in the ACPs offices and people are put to great inconvenience as they are ignorant of the formalities to be completed as none is there to guide them; and

(d) if so, what steps are proposed to be taken to ensure that people are provided with necessary forms and are guided properly ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) (a) : Yes, Sir.

(b) The bails are accepted on all days including Sundays and holidays, at any time, even after office hours, and at any place, including the residence of the Assistant Commissioners of Police. While there are no specific executive orders, the functioning of the ACPs as Special Executive Magistrate in respect of grant of bail to persons arrested under Section 107/151 Cr. P.C. are governed by Section 88 read with Section 273 of the Cr. P.C.

(c) The prescribed forms are readily available in the courts as well as from Vendors/Lawyers and some typists functioning in the courts compound, on a nominal charge. The persons, who come for the bail are suitably guided about the formalities to be completed.

(d) The question of arranging the availability of prescribed forms with the Assistant Commissioners of Police is being considered.

#### Committee on Lohia Machine Ltd., Kanpur

435. SHRI DIGAMBAR SINGH : Will the Minister of INDUSTRY be pleased to state :

(a) whether while replying to the Call Attention Notice on the reported collection of large sums of money by Messrs Lohia Machines Ltd., Kanpur as advance booking for Vespa-XE Scooters on 4th May, 1983, he announced the appointment of a Committee having been set up to examine the rules governing the collection of deposits by private companies;

(b) if so, whether this Committee also visited Lohia factory at Kanpur; if so, its composition;